

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, CHENNAI**

**CP 179/(IB)/2018**

*(U/s 9(2) of Insolvency & Bankruptcy Code, 2016  
r/w Rule 6 of Insolvency & Bankruptcy (AAA) Rules, 2016)*

*In the matter between*

M/s SSA & Company

*... Petitioner/Operational Creditor  
and*

M/s Florind Shoes Private Ltd.

*... Respondents/Corporate Debtor*

**Order delivered on: 19.09.2018**

**Coram: K. Anantha Padmanabha Swamy, Member (Judicial)**

**S. Vijayaraghavan, Member (Technical)**

*For petitioner : M/s S. Parthasarathy, I. David Singh & S. Cholarasan, Advocates*

*For respondent : Mr. Aditya Mukerjee, Advocate, M/s BFS Legal*

**ORDER**

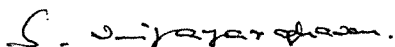
**Per: K. Anatha Padmanabha Swamy, Member  
(Judicial)**

Under consideration is the application filed by  
the Petitioner herein praying for an order to initiate

Corporate Insolvency Resolution Process (CIRP) in respect of the Respondent Company under Section 9(2) of the Insolvency and Bankruptcy Code, 2016 (IBC) read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. The amount claimed to be in default as on 31.03.2017 is ₹7,79,978/20 as stated in the petition.

2. This Bench vide orders dated 10.09.2018 passed in CP/522/IB/2018 has already ordered initiation of CIRP as against the very same respondent herein. The Petitioner Company herein is, therefore, directed to approach the IRP already appointed in the above referred matter and submit its claim for consideration by the IRP.

3. With the above direction, CP/179/IB/2018 is disposed of. There shall be no order as to costs.



[S. Vijayaraghavan]  
Member (Technical)



[K. Anantha Padmanabha Swamy]  
Member (Judicial)

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